

**Case No. 7760/19**  
**FIR no.199/19**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused is stated to be on court bail but not present.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 29.01.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 65467/16**  
**FIR no.313/13**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused persons.

Sh. S. K. Singh, Ld. counsel appearing on behalf of Yes Bank.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 27.02.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 3116/20**  
**FIR no.401/19**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused is stated to be charge-sheeted without arrest.

**This is Session Triable case.**

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Heard. Perused. I take cognizance of the offence(s).

Accused be summoned for NDOH.

Be put up on 28.11.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 3115/20**  
**FIR no.424/17**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused Laxmi Kumari is stated to be on court bail but not appearing.

Accused Ritu Bawa is stated to have been charge-sheeted without arrest.

Accused Munna Sahu is stated to have expired on 29.01.2019.

**This is Session Triable Case.**

Cognizance in the matter is yet to be taken.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 27.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 61446/16**  
**FIR no.260/12**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused persons.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. arguments on the point of charge on 23.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 5927/18**  
**FIR no.763/18**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 30.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 71268/16**  
**FIR no.263/15**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 13.10.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 74904/16**  
**FIR no.509/16**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 12.10.2020.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020



**Case No. 5021/17**  
**FIR no.408/14**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 29.04.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 62581/16**  
**FIR no.1297/14**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 13.02.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 75594/16**  
**FIR no.702/16**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 13.02.2021

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 4266/18**  
**FIR no.206/18**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 29.04.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 63173/16**  
**FIR no.228/09**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 15.12.2020.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 259/18**  
**FIR no.101/17**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 17.04.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 5533/19**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order dated 15.01.2020 be complied afresh for **01.10.2020**.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 12127/16**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused Sudharshan and Sunny with Ld. counsel Sh. Rahul Tiwari.

None for accused Rahul.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. pre charge evidence on 17.12.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020



**FIR no.555/20**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 09.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 8311/19**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Sh. Tarun Kumar Makhija, Ld. counsel for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 22.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 2213/18**  
**FIR no.338/13**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 29.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 74511/16**  
**FIR no.1311/14**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Sh. Amit Kumar Gupta, Ld. counsel for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 24.02.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 17706/16**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 27.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 66657/16**  
**FIR no.156/11**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Sh. Deepak Vatshya, Ld. counsel for accused.

Counsel for accused seeks some more time for making the payment of settlement amount of Rs. 1 lakh to the injured persons in terms of Lok Adalat settlement.

In view of the above submissions of the Ld. counsel, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 15.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 65999/16**  
**FIR no.674/14**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 23.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 5816/18**  
**FIR no.333/17**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

None for accused.

None for complainant.

Cognizance in the matter is yet to be taken.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 14.12.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020



**Case No. 3695/19**  
**FIR no.123/12**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

IO not present.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 13.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 1781/20**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Nadeem Saifi, Ld. counsel for complainant.

Heard. File Perused. An application u/s 156(3) CrP.C is also filed alongwith the complaint. SHO PS Rajouri Garden is directed to file an action Taken report stating the following:-

1. Whether any complaint has been made/received by the complainant in the police station.
2. If yes, whether any action has been taken on the said complaint.
3. Whether as a result of investigation or inquiry conducted by PS concerned, any cognizable offence has been made out against the accused person and whether any action has been taken by the police.
4. If yes, whether any FIR has been registered and status of investigation.
5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.

Copy of the complaint alongwith the annexures be sent alongwith the Court notice.

Be put up on 11.02.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 6675/18**  
**FIR no.709/15**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Accused with Ld. counsel Sh. Mukesh Ahuja.

Matter is at the stage of arguments on the point of charge/notice.

Ld. counsel for accused seeks adjournment by submitting that he needs some time to go through the case file. He further submits that he needs time to approach the Hon'ble High Court of Delhi for quashing of the FIR as there is likelihood of settlement in the present case.

In view of the above submissions and in the interest of justice, matter stands adjourned for today.

At request, be put up for purpose fixed on 28.01.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 5940/17**  
**FIR no.1126/15**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused.

It is informed by Reader that despite efforts neither accused nor his counsel could be contacted.

In view of the above and in the interest of justice, no adverse order passed for today. Matter stands adjourned for today.

Be put up for purpose fixed on 09.03.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 67715/16**  
**FIR no.01/13**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Raghav Goyal, Ld. counsel for accused Akshay Chadha.

None for accused Om Prakash.

Ld. counsel Sh. Raghav Goyal submits that he is appearing only on behalf of accused Akshay Chadha.

In view of the above and in the interest of justice, matter stands adjourned for today.

Be put up for appearance of both the accused persons/purpose fixed on 12.01.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 72697/16**  
**FIR no.1835/15**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Praveen Pauchari, Ld. counsel for accused.

IO SI Mohinder in person.

It is informed by counsel for accused that despite efforts he could not establish contact with the accused. He further prays for court notice to be issued to the accused to ensure his presence before the court on next date.

In view of the above submissions, issue court notice to the accused for his appearance before the court on next date.

Matter stands adjourned for today.

IO stands discharged for today and bound down for NDOH.

Be put up for appearance of accused/FP on 09.02.2021.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**FIR no.199/19  
PS RG**

04.09.2020

**Hearing through VC**

**This is application for grant of bail u/s 437 CrP.C moved on behalf of the accused Sanjay @ Ayodhya Parsad.**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused.

It is informed by Naib court as well as Reader that accused has already been granted bail in the present case.

In view of the above submissions, the present application stands dismissed being not maintainable.

Application stands disposed off accordingly.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**Case No. 5453/17**  
**PS RG**

04.09.2020

**Hearing through VC**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

This is parchayadsht.

As per report of the Ahlmad, file is not traceable.

Ahlmad is directed to trace out the file positively and put the same on

14.10.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020



**FIR no.146/20  
PS RG**

04.09.2020

**Hearing through VC**

**This is application for release of mobile phone on superdari received on the official E-mail ID of the court.**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for applicant.

Report be called from the IO/SHO concerned for 07.09.2020.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**FIR no.682/20  
u/s 380/454/511/34  
PS RG  
St Vs. Amit.**

04.09.2020

**Hearing through VC**

**This is application for grant of bail u/s 437 CrP.C moved on behalf of the accused.**

Present : Ld. APP for the State.

IO HC Dashrath, Reader, Ahlmad, Naib Court and both the stenographers.

Sh. Syed Ajmal Hasan, LAC for the accused.

All the above joined through Video Conferencing.

This is an application for bail filed on behalf of the accused.

Heard. File perused. Accused is stated to be in JC since 07.07.2020. On enquiry, it is submitted by IO that there is no previous involvement of the accused and accused is no longer required for further investigation as investigation qua him has already been completed. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to LAC for accused as prayed for.

A copy of this order be also sent to the Jail Superintendent concerned for intimation to the accused.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**FIR no.189/20  
PS RG**

04.09.2020

**Hearing through VC**

**This is application for direction to the SHO PS Rajouri Garden for calling the status report.**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

Sh. Akhil, Ld counsel for applicant.

All the above joined through Video Conferencing.

At this stage, counsel for applicant seeks permission of the court to withdraw the application with prayer that the present application be dismissed as withdrawn.

Heard. In view of the above submissions, the present application stands dismissed as withdrawn.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020

**FIR no.510/20  
PS RG**

04.09.2020

**Hearing through VC**

**This is application for grant of bail u/s 437 CrP.C received on the official mail ID of the court moved on behalf of the accused Mohit Bhardwaj.**

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

Sh. Joginder Tuli, Ld counsel for applicant.

All the above joined through Video Conferencing.

Reply has been filed by ASI Mangtu Ram.

As per the report of the IO the accused has already been got released in the present case.

At this stage, counsel for accused seeks permission of the court to withdraw the present application in view of the aforesaid submissions of IO.

Heard. In view of the above submissions, the present application stands dismissed as withdrawn.

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
04.09.2020